

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI**

**OA No.386/2017**

**New Delhi, this the 18<sup>th</sup> day of July, 2017**

**Hon'ble Mr. V. Ajay Kumar, Member (J)  
Hon'ble Mr. Shekhar Agarwal, Member (A)**

Shri Suresh Sharma  
Aged about 57 years  
S/o Chief of Repertory  
National School of Drama Repertory  
Bhawalpur House  
Bhagwandas Road  
New Delhi – 110 001. .... Applicant

(By Advocate:None)

VERSUS

1. Union of India through  
Secretary  
Ministry of Culture  
Shastri Bhawan, New Delhi.
2. The Chairman  
National School of Drama  
Bawanhalpur House  
Bhagwandas Road  
New Delhi – 110 001.
3. The Director  
National School of Drama  
Bawanhalpur House  
Bhagwandas Road  
New Delhi – 110 001. .... Respondents.

(By Advocate:Shri Satish Kumar)

**ORDER (ORAL)**

**By Hon'ble Mr. V. Ajay Kumar,**

None for the applicant.

2. The instant OA has been filed questioning an order passed by the National School of Drama, which is respondent no.2 & 3. The respondents vide their short affidavit submitted that National School of Drama is an

autonomous body under Ministry of Culture and this Tribunal has no jurisdiction against the same under Section 14 of the Administrative Tribunals Act, 1985.

3. In the circumstances, the OA is dismissed for want of jurisdiction. However, the applicant is at liberty to avail his remedy, if he is so advised, before an appropriate forum, in accordance with law. No. costs.

**(Shekhar Agarwal)**  
**Member (A)**

**(V. Ajay Kumar)**  
**Member (J)**

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